

convenience of the Minister. He is here. The subject is very serious. He is not able to move coal.

**Mr. Deputy-Speaker:** If the hon. Member has to settle with the Minister directly, he can do that.

**Shri Braj Raj Singh:** Through you.

**Mr. Deputy-Speaker:** If any motion has to be moved, notice has to be sent to the Speaker. He might proceed in the proper manner.

**Shri Braj Raj Singh:** It is already admitted.

**Mr. Deputy-Speaker:** Then what has he to ask me or of the Minister directly at this moment? If it is already admitted, it will come up in the normal course.

**Shri Braj Raj Singh:** I wanted only his convenience. You had agreed that if the Government agreed, the motion could be discussed as early as possible.

**Mr. Deputy-Speaker:** But is this the manner in which the hon. Member should put questions as to whether the Government agrees to it or not? We have selected these motions and they would go to the Government and Government would select them. The hon. Member would be better advised to contact the Minister of Parliamentary Affairs and ask him to put it as the first one.

**Shri Reddy.**

do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Rajghat Samadhi Committee vice Shrimati Sucheta Kripalani resigned from Lok Sabha."

**Mr. Deputy-Speaker:** The question is:

"That in pursuance of sub-sections (1)(d) and (4) of Section 4 of the Rajghat Samadhi Act, 1951, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Rajghat Samadhi Committee vice Shrimati Sucheta Kripalani resigned from Lok Sabha."

*The motion was adopted.*

12.32 hrs.

#### TWO-MEMBER CONSTITUENCIES (ABOLITION) BILL—contd.

**Mr. Deputy-Speaker:** The House will now take up further clause-by-clause consideration of the Bill to provide for the abolition of two-member parliamentary and assembly constituencies and for the creation of single member constituencies in their place.

**Shri A. P. Jain (Saharanpur):** Mr. Deputy-Speaker, Sir, you will recollect that the consideration of clauses 3 and 6 was held over the other day. In regard to those clauses I had moved a number of amendments which are printed as Nos. 45, 46, 47, 48 and 49 in List 13. Although the principle of those amendments was good, but because some of the Members of Parliament belonging to the Scheduled Castes have entertained certain doubts regarding them and are opposed to them, in deference to their wishes I propose to seek the

12.31 hrs.

#### ELECTION TO COMMITTEE

##### RAJGHAT SAMADHI COMMITTEE

**The Minister of Works, Housing and Supply (Shri K. C. Reddy):** Sir, I beg to move:

"That in pursuance of sub-sections (1)(d) and (4) of Section 4 of the Rajghat Samadhi Act, 1951, the members of Lok Sabha